

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 249/MP/2015

- Subject : Petition under Section 79(1) (c) and 79(l) (f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term open access in Inter-State transmission and related matters) Regulations, 2009, seeking intervention of Hon'ble Commission 'in the matter of non-grant of LTA from the start date sought for in the LTA applications made in December 2014 with firm PPAs executed under DBFOO bidding framework between Generators and KSEB Ltd., despite availability of ATC during the time frame sought for in the LTA application, by reserving ATC in favour of very old target region LTA customers who failed to submit firm PPAs to the intended regions within a reasonable period, causing irreparable financial loss to KSEB Ltd. and other related matters.
- Date of hearing : 19.5.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Kerala State Electricity Board Limited
- Respondents : Power Grid Corporation of India Limited and others
- Parties present : Ms. Suparna Srivastava, Advocate, KSEBL
Shri M. Dev Sharma, Advocate, KSEBL
Shri Anand K Ganesan, Advocate, KSKMPCL
Ms. Akansha Tyagi, Advocate, PGCIL
Shri Gautam Chawla Advocate, PGCIL
Shri Matrugupta Mishra, Advocate, Sterlite
Shri Nimesh Kumar Jha, Advocate, Sterlite
Ms. Divya Chaturvedi, Jindal Power Limited
Shri Kamal Budhiraja, Advocate, RKM Powergen Ltd.
Shri Aman Gupta, Advocate, RKM Powergen Ltd.

Record of Proceedings

Learned counsel for the petitioner submitted that as per the Commission`s direction dated 26.4.2015, CTU has not submitted the minutes of SPRC meetings held

during 14.3.2016 to 17.3.2016 and requested to adjourn the matter. Learned counsels for the respondents did not object to the same.

2. The Commission directed CTU to file minutes of SPRC meeting held during 14.3.2016 to 17.3.2016, latest by 10.6.2016.

3. The petition shall be listed for hearing on 30.6.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**